LUCKNOW BENCH, LUCKNOW

CCP No. 16/2010 in Original Application No. 467/2009

This, the 13th day of September, 2011

HON'BLE JUSTICE ALOK KUMAR SINGH, MEMBER (J) HON'BLE SHRI S.P. SINGH, MEMBER (A)

Rajendra Kumar son of Sri Kapil Deo Chaurasia, aged about 33 r/o House No. 551 Ka/290 D, Om Nagar, Alambagh, Lucknow, Permanent resident of village -Krishnanagar, Post Basahi , District- Lakhimpur Kheri.

Applicant.

By Advocate: Raj Singh

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Versus

- Sri U.C. Dwadashshreni, General Manager, North Eastern 1. Railway, Gorakhpur.
- Sri Om Prakash, Chief Personnel Officer, North Eastern 2. Railway, Gorakhpur.
- Sri K.B.L. Mittal, General Manager, North Eastern Railway, 3. Gorakhpur.

Respondents.

By Advocate: Sri S. Verma

ORDER (Dictated in Open Court)

By Hon'ble Shri Justice Alok Kumar Singh, Member (J)

It is conceded on behalf of the applicant that on account of by Sri S. Verma, learned counsel for fair advice rendered respondents, the required compliance has been made. Sri S. Verma has also submitted an electrostat copy of the relevant order for perusal of this Tribunal.

- An amount of Rs. 326298/- towards arrears of pay and 2. another amount of Rs. 12444/- towards bonus have been paid vide two cheques dated 12.9.2011 as is apparent from perusal of these electrostat $cop_{x}^{i} \lambda_{x}^{\beta}$
- As the compliance has already been made, this contempt 3. petition stands disposed of in full and final satisfaction. Notices AtokkumanSin

SIST (S.P.Singh) Member (A)

stand discharged.

(Justice Alok Kumar Singh)

HLS/-